

3437 *Calling Attention* AGRAHAYANA 15, 1885 (SAKA) Papers laid on the 3438 Table
to Matter of Urgent

Shri Ranga: That will not cost too much.

Shri S. M. Banerjee: That will cost more than the man.

Mr. Speaker: That will be a heavy expenditure, I think. It is not an easy thing.

Shri Tyagi (Dehra Dun): May I submit that writing letters or asking the State Governments to do something is not a satisfactory action. The House wants them to take some concrete action. The writing of letters or protests is not a satisfactory thing. They must operate.

Mr. Speaker: We might proceed. If the Members want a regular discussion, they might just give the notice..... (Interruptions).

Mr. Speaker: Order, order. If one hon. Member speaks at a time, then alone I can follow him. The practice of five or six Members standing up at a time and beginning to speak at a time must be avoided. One Member should be on his legs at a time.

श्री यशपाल सिंह (कराना): जो लोग कालिंग अटशन के सिगनेटरीज हैं, जिन्होंने कालिंग की नोटिस दी है, उन को तो सवाल पूछने का मौका मिलना चाहिये।

अध्यक्ष महोदय: क्या मैं ने आप को नहीं बुलाया।

श्री यशपाल सिंह: जी नहीं।

अध्यक्ष महोदय: अच्छा, मुझ से गलती हुई। अब आप सवाल पूछ लीजिये।

श्री यशपाल सिंह: पिछले साल इसी सदन में यह कहा गया था कि १६,००० अनमैन्ड चौकियां हैं। अगर सरकार ने इस के लिये कुछ किया है तो इन १६,००० चौकियों में से कितने की कमी की गई है और यह काम कब तक पूरा हो जायेगा।

Mr. Speaker: Out of 19,000 unmanned level crossings, what is the number that has been provided with men on the spot?

Shri S. V. Ramaswamy: I could not off-hand give the figure. If the notice is given, I will furnish it. (Interruptions).

Mr. Speaker: Order, order. Papers to be laid on the Table.

12.18 hrs.

PAPERS LAID ON THE TABLE

MINES AND MINERALS (REGULATION AND DEVELOPMENT, RULES

The Minister of Steel, Mines and Heavy Engineering (Shri C. Subramaniam): I beg to lay on the Table a copy each of the following Rules under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (i) The Mineral Concession (Eighth Amendment) Rules, 1963 published in Notification No. G.S.R. 1595 dated the 5th October, 1963.
- (ii) The Mineral Concession (Ninth Amendment) Rules, 1963 published in Notification No. G.S.R. 1685 dated the 26th October, 1963.

[Placed in Library. See No. LT-2035/63.]

ANNUAL REPORT OF THE TRADE MARKS REGISTRY

The Minister of Industry (Shri Kanungo): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Annual Report of the Trade Marks Registry for the year ending 31st March, 1963 under section 126 of the Trade and Merchandise Marks Act, 1958. [Placed in Library. See No. LT-2036/63.]